

the place of their registered address for more than two weeks or stay in another district in a place other than a hotel for a period exceeding one week.

(b) Yes; unless they have obtained a travel permit which will entitle them to move freely without reporting their movements. This is generally done by foreigners, including missionaries, who have to travel very frequently.

PHYSICAL EDUCATION

*1290. **Babu Ramnarayan Singh:** (a) Will the Minister of Education be pleased to refer to the answer to starred question No. 1929 asked on the 7th May 1953 and state whether the Sub-Committee of the Advisory Board of Physical Education has since considered the existing arrangements for courses of instructions on Physical Education, including recreational activities and Yogic Physical Culture in schools and colleges?

(b) If so, what are their findings and what improvements have been made in the existing courses of instructions?

(c) Have Government considered the question of creating Chairs on Yogic Physical Culture in the Universities to promote research in Yogic Physical Culture?

(d) If so, with what results?

The Minister of Education and Natural Resources and Scientific Research (Manlana Asud): (a) Yes.

(b) Receipt of the finalised report of the Sub-Committee is still awaited.

(c) and (d). The matter is receiving consideration.

MEETING OF SUPERINTENDENTS OF ORDNANCE FACTORIES

*1291. **Shri H. N. Mukerjee:** Will the Minister of Defence be pleased to state what decisions, if any, were taken at a meeting of Superintendents of Ordnance Factories reported to have been held on the 25th and 26th October, 1953?

The Deputy Minister of Defence (Shri Satish Chandra): At a Conference of Superintendents of Ordnance Factories held on the 22nd, 23rd and 24th October 1953, the question of utilisation of surplus capacity for the production of civilian consumer goods was discussed. It was agreed that the requirements of the Defence Services should be estimated sufficiently in advance in order to avoid violent fluctuations in the work-load. It was also decided that enquiries in regard to civil trade work should be dealt with speedily and in a business like manner. The question of delegating certain additional financial and administrative powers to the Superintendents was examined. It was impressed on all concerned that labour relations must be based on principles of justice, understanding and reasonableness.

TIGER MENACE IN TRIPURA

*1292. **Shri Dasartha Deb:** Will the Minister of States be pleased to state:

(a) whether Government are aware that the tribal areas of Tripura, from Dharmanagar to Belonia, are infested with tigers;

(b) whether it is a fact that about 25 men were killed by tigers, within the last few months; and

(c) what steps are being taken by Government for the protection of the villagers?

The Minister of Home Affairs and States (Dr. Katju): (a) Yes.

(b) Nine men were reported to have been killed during the last few months.

(c) The Forest Department of the State depute their Forest Patrol staff for this special duty. Local shikaris are also engaged whenever information is received of any depredations.

SHRI V. P. MENON'S BOOK ON TRANSFER OF POWER

*1293. { **Th. Lalsbman Singh Charak:**
Shri G. S. Dube:

Will the Minister of Home Affairs be pleased to state:

(a) whether Government are aware that an arrangement has been entered into by the Rockefeller Foundation

with the Indian Council of World Affairs for the publication of a book dealing with the transfer of power in India under the direction of Shri V. P. Menon, retired Secretary, Ministry of States, Government of India;

(b) whether the above-mentioned publication is to contain State papers of the Government of India said to be at present in possession of Shri V. P. Menon; and

(c) whether Government have accorded permission to Shri V. P. Menon to incorporate those State papers in the forthcoming publication?

The Minister of Home Affairs and States (Dr. Katju): (a) Yes. This is purely a non-official arrangement with which the Government as such are not in any way concerned.

(b) and (c). Government are not aware of any State papers being in the possession of Shri V. P. Menon. Nor has he applied for permission to use any such papers. Government are confident that Shri Menon is fully aware of the provisions of the Official Secrets Act.

CENTRAL RESERVE POLICE FORCE

*1294. **Shri U. M. Trivedi:** (a) Will the Minister of States be pleased to state the total number of officers attached to the Central Reserve Police?

(b) How many of them are borne on the Central Reserve Police cadre?

(c) What is the difference in salaries of those who are on the Central Reserve Police cadre and those who are borrowed from outside?

(d) How many of these officers are employed on temporary basis and why?

The Minister of Home Affairs and States (Dr. Kafo): (a) Twenty.

(b) Eleven.

(c) None except that serving gazetted officers borrowed from outside on deputation get special pays ranging from Rs. 150 to Rs. 400 p.m. in addition to their grade pay in the parent office.

(d) Six. Because all posts except those in the first Battalion are temporary.

DISCHARGE OF ARMY OFFICERS

*1295. **Dr. Lanka Sundaram:** (a) Will the Minister of Defence be pleased to state whether it is a fact that a number of officers in the Army who have put in over 12 years of service, but who did not pass the Promotion Examination recently introduced vide A.I.I. 115 of 1950, will be discharged from the Army?

(b) Is it a fact that in the British Army officers of 30 years of age are exempted from passing such examinations?

The Minister of Defence Organisation (Shri Tyagi): (a) There are two promotion examinations—one for promotion to the substantive rank of Captain and another for promotion to the substantive rank of Major. Regular officers of the Army are required to pass the examinations before they have completed one year over the prescribed length of service for promotion, which is six years of service for promotion to the rank of Captain and 13 years for promotion to the rank of Major. An officer who fails to pass the examination within the time limit prescribed will have to leave the Army. The question of discharge on the ground of failure to pass the examination will not arise until the 1st July, 1954, when the time limit will expire in certain cases.

(b) Our information is that in the British Army only such officers as had attained the age of 30 years on the 1st January, 1950, when the promotion examination was introduced in the U.K., were exempted from the examination for promotion from the rank of Captain to Major. Our rules are somewhat different and we have granted exemption to officers who had less than two years of service to complete on the 1st July, 1951, for promotion to the next substantive rank of Captain or Major, as the case may be.